

Central Administrative Tribunal, Principal Bench

Original Application No. 688 of 2002
M.A. No. 594/2002

New Delhi, this the 24th day of October, 2002

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. M.P. Singh, Member (A)

1. Lallu
S/o Shri Kallu
r/o 186/C-4, Rly. Colony
Basant Lane, Pahar Ganj
New Delhi

2. Prem Singh,
S/o Shri Bishan Singh
r/o 144/9, Minto Road,
Rly. Colony,
New Delhi

3. Sochan Ram,
s/o Shri Ram Naresh
r/o 444, Krishna Nagar, Bye-Pass
Ghaziabad, Uttar Pradesh

4. Rama Kant Bharti,
S/o Shri Brijnandan Bharti,
r/o E-3/466,
Sultanpuri (Nangloi)
Delhi-41

5. Laxman Dhari,
s/o Shri Chhote Lal
r/o 68, Mehar Chand Market,
Lodhi Colony,
New Delhi-3

6. Mukti Nath,
s/o late Shri Badri Nath,
r/o 160-B/4, Rly. Colony
Basant Lane, Pahar Ganj
New Delhi.

.... Applicants

(By Advocate: Shri J.C. Malik)

Versus

1. Union of India, through
The Secretary,
Ministry of Railways,
Rail Bhawan,
New Delhi.

2. General Manager,
Northern Railway,
Baroda House,
New Delhi.

.... Respondents

(By Advocate: Shri R.L. Dhawan)

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

Learned counsel for the applicants states that in accordance with recruitment rules for Group 'C' posts, the applicants would try and compete to be ~~selected~~ in Group 'C' posts. Without prejudice to his rights therefore, with respect to what has been stated above, learned counsel for the applicants seeks permission to withdraw the present petition.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.


(M.P. Singh)
Member (A)

/dkm/


(V.S. Aggarwal)
Chairman